

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No.3 of 2011 IN

Petition(s) for Special Leave to Appeal (Civil) No(s).29421/2010

(From the judgement and order dated 29/09/2010 in WPC No.6652/2010
of The HIGH COURT OF DELHI AT N. DELHI)

M/S BHARAT STEEL TUBES LTD.

Petitioner(s)

VERSUS

IFCI LIMITED

Respondent(s)

(With appln(s) for rectification and office report)

Date: 06/01/2012 This Petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE SURINDER SINGH NIJJARFor Petitioner(s) Mr. T.R. Andharujana, Sr. Adv.
Mr. M. Dutta, Adv.
Mr. Virender Singh Thakur, Adv.
Mr. Sumik Ghoshal, Adv.
Mr. Dhruvad Das, Adv.
Mr. P.S. Sudheer, AOR
Mr. Rishi Maheshwari, AdvFor Respondent(s) Mr. Ranjit Kumar, Sr. Adv.
Mr. Suresh Dobhal, Adv.
Mr. Subramonium Prasad, AOR
Ms. Shweta Mazumdar, Adv.
Mr. Shyam D. Nandan, Adv.
Mr. Rajat Khattray, Adv.UPON hearing counsel the Court made the following
O R D E R

As has been pointed out on behalf of the petitioner by Mr. T.R. Andharujana, learned senior counsel, the relief prayed for in I.A. No.3 of 2011, is in the nature of review and, accordingly, the clarification sought for cannot be given in this application. The same is accordingly disposed of, with liberty to the respondent, IFCI Limited, to file an application for review, if so advised.

(Chetan Kumar) (Juginder Kaur)
Court Master Assistant Registrar